

NATIONAL COMPANY LAW TRIBUNAL
COURT-V, MUMBAI BENCH

230. IA/2805/2023 C.P. (IB)/1383(MB)2020

IN THE MATTER OF

Rajkot Nagarik Sahakari Bank Ltd.

... Petitioner

Vs

Dr.Ketan Anant Raj

... Respondent

U/s 95(1) of the Insolvency and Bankruptcy Code, 2016

Order Delivered on 12.07.2024

CORAM:

MS. REETA KOHLI
MEMBER (J)

MS. MADHU SINHA
MEMBER (T)

Appearance through VC/Physical/Hybrid Mode:

For the Petitioner:

For the Respondent: Adv. Trisha Ranka (PH)

ORDER

IA/2805/2023:- The Report is taken on record. RP is directed to supply the copy of the Report to the Personal Guarantor. On the receipt of the Report the Personal Guarantor may file his response. Adjourned to **30.08.2024**.

Sd/-
MADHU SINHA
Member (Technical)

Sd/-
REETA KOHLI
Member (Judicial)

// Avdhesh K Patel //